

Central Administrative Tribunal

Ernakulam Bench

Dated Thursday the 21st December 1989.

Present:

Hon'ble Shri S.P. Mukerji, Vice Chairman

ORIGINAL APPLICATION 285/89

C. Sreenivasan

...the applicant

Versus

The Union of India represented
by the Secretary, Ministry of
Human Resources Development,
Department of Women and Child
Development, Government of India,
Shastry Bhavan, New Delhi

...the 1st respondent

The Chairman, The Central Social
Welfare Board, Jevan Deep, Sansad
Marg, New Delhi 110 001

...2nd respondent

The Chairman,
Lakshadweep State Social
Welfare Advisory Board,
Kavaratty-682 555.

...3rd respondent

The applicant appears in person.

Mr. P.V. Madhavan Nambiar, SCGSC for the respondents

ORDER

I have heard the applicant in person and
the learned counsel for the respondents. This
application is about non payment of certain allowance
to the applicant. The applicant states that the

claims of Special Duty Allowance, Children Education Allowance and all claims of TA/DA except three items have since been paid by the respondents. The claim of House Rent Allowance, Medical Reimbursement of Rs.203.47, TA claims of Rs.750/- and Rs.792/- and LTC/FTC claims are still pending.

2. As regards House Rent Allowance the respondents are awaiting certain clarifications from the Administrator, Lakshadweep Administration. I direct that this claim should be disposed of within a period of two months from the date of communication of this order. The TA claim of Rs.750/- and Rs.792/- are pending because certain information is awaited from the State Board. I direct the respondents to get necessary information from the State Board by sending a responsible officer and settle this claim within a period of two months from the date of communication of this order.

3. As regards the LTC/^{F.T.C} for the year 1986-89 the applicant has represented to the Executive Director, the Central Social Welfare Board but the

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representation has not been disposed of. I direct that the representation should be disposed of within a period of two months from the date of communication of this order after giving a personal hearing to the applicant.

4. As regards the Medical Reinbursement the respondents are directed to seek information from the Kottakkal Arya Vaidya Sala, Trichur whether they are approved or not for the purpose of reimbursement of expenses incurred by a Central Government servant on purchase of medicine from them and dispose of the claim within a period of two months from the date of communication of this order. We also direct that if the medicines purchased by the applicant are in the approved list and are reimbursable, the Medical Reinbursement claim of the applicant should be accepted on the basis of prices charged by an approved agency for these medicines.

5. In this regard the applicant is directed to obtain a certificate of prices which the approved agency would have charged for the medicines which

he claims reimbursement.

6. The relief about interest on various claims in view of the circumstances is not allowed.

7. The application is disposed of ~~on the~~ above lines. The action should be completed within a period of two months from the date of communication of this order.

There will be no order as to costs.

S.P.M
(S.P. Mukerji)
Vice Chairman
21.12.1989

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